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SLP(Crl.)No. 3034 OF 2001

ITEM No.32

Court No. 4

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3034/2001

(From the judgment and order dated 6.11.2000 in Crl.R.P. No.414/99
of the High Court of Delhi.)

M/S. SANGAM (INDIA) LTD.

Petitioner (s)

VERSUS

BHAI MANJIT SINGH & ANR.

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
permission to place addl. documents on record)
(With Office Report)

Date : 14/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. Manish Singhvi, Adv.
Mr. Ashok K. Mahajan, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Service is complete.
List it for final disposal in the second week of
January 2002.

.SP1

Hemalatha

(HK Bhatia)
Court Master